

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF VARRON AUTOKAST LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Varron Autokast Limited
2.	Date of Incorporation of Corporate Debtor	5 August 2011
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U29253MH2011PLC220578
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Kh.No.174, 176/1, 185, 186/2,191,196,201/2&5, At Chimnazari, Chandrapur Road, Tal:Nagpur (Rural) Chimnazari Nagpur – 441108
6.	Insolvency Commencement Date in respect of Corporate Debtor	As per order of NCLT, Mumbai Bench dated 13 December 2019 in Company Petition (IB) No.1005/MB/C-II/ 2019
7.	Estimated date of closure of Insolvency Resolution Process	10 June 2020 (180 days from the Insolvency Commencement date which is 13 December 2019)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Avil Menezes Reg. No: IBBI/IPA-001/IP-P00017/2016-2017/10041
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: 403, Crescent Business Park, Sakinaka Telephone Exchange Lane, Sakinaka, Andheri East, Mumbai – 400072. Email Id: avil@caavil.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 416, Crystal Paradise, above Pizza express, Off. Veera Desai Road, Andheri West, Mumbai – 400058. Email Id: irp.varronautokast@gmail.com
11.	Last date for submission of claims	28 December 2019 Date of appointment of IRP is 14 December, 2019; date on which copy of order of NCLT, Mumbai Bench in Company Petition (IB) No. 1005/MB/C-II/ 2019 was received.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in/downloadforms.html
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for Varron Autokast Limited on 13 December 2019. The creditors of Varron Autokast Limited are hereby called upon to submit their claims with proof on or before 28 December 2019 to the Interim Resolution Professional at the address mentioned against Entry No. 10.		

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 17th December 2019

Place: Mumbai

Avil Menezes
Interim Resolution Professional
Reg. No. IBBI/PA-001/IP-P00017/2016-2017/10041